

**OFFICE OF THE DISTRICT & SESSIONS JUDGE : PATIALA HOUSE COURT
NEW DELHI DISTRICT : NEW DELHI**

O R D E R

Pursuant to the directions of Hon'ble Supreme Court of India in SUO MOTU WRIT (CIVIL) No.5 of 2020 dated 06.04.2020 regarding video conferencing in District Courts, the process of providing video conferencing facility to the district judiciary through platform <http://ecourtvc.nic.in> is in progress. In the meanwhile, Hon'ble High Court of Delhi, in order to meet the exigencies has desired that the District Courts may use platform of **CISCO WEBEX** in the interregnum period for video conferencing in the District Courts.

In continuation of the same, it is hereby directed that along with the present system of filing and hearing of the urgent cases by the Ld. ADJs/ASJs/MMs, the Ld. Judicial Officers shall offer the hearing of cases through video conferencing to the litigants and lawyers. In case, the Litigant/Lawyer agrees to avail the facility of video conferencing, the same shall be provided to the Litigant/Lawyer and in this regard, all necessary assistance shall be provided by the Computer Branch, Patiala House Court, New Delhi. The necessary protocol for conducting the hearing through CISCO WEBEX workable is as under :

1. The Advocate/Litigant may file an application by email at **phcourts@gmail.com** for hearing through video conferencing and shall also send the copy of bail application/petition/suit or any other matter on the same e-mail. The Incharge - Filing counter shall download the same for the purpose of registration.
2. In such a case where the Advocate/Litigant has desired to conduct the hearing through CISCO WEBEX, the Incharge - Filing counter shall transmit the bail application or any other matter through email or whatsapp to the Ld. Judge on duty and if Ld. Judge finds it urgent, the Incharge - Filing counter shall seek report of the IO and shall also send a notice to the Chief Public Prosecutor, New Delhi in the bail matter and in any matter to the opposite

party/parties, with directions to file the same well before the date fixed so that advance copy of the same is supplied to the opposing party.

3. The IO/Public Prosecutor/Opposite party shall send the consent and reply through their respective e-mail on phcourts@gmail.com, the copy of which shall be sent by the Branch Incharge Computers forthwith to the opposing party/advocate. The Incharge – Filing counter shall inform the next date and time slot for hearing in consultation with the Ld. Judge on duty on that day or on the day when the hearing is fixed to the Advocates/Public Prosecutor/IO.

4. In case, the Advocate/Litigant/IO/Public Prosecutor are able to conduct the video conferencing from their own locations, the Ld. Judge shall conduct the hearing on video conferencing and dispose off the matter.

5. If the Advocate/Litigant/Police/Public Prosecutor are not equipped to conduct the hearing from their locations, the facility for video conferencing shall be made available in the District & Session's Judge Conference Room of the Patiala House Courts and the Computer Branch, Patiala House Court shall facilitate the video conferencing between the Court of the Ld. Presiding Officer and the Lawyer/Litigant/Police/Public Prosecutor from the Conference Room.

6. The Ld. Judge after hearing the matter shall dispose off the matter and shall immediately upload the order on the website and the parties may download the same from the Court's website.

7. In case, the Ld. Judge (ASJs/MMs) decides to grant the bail, the bail bond / personal bond may be furnished to the duty MM stationed in the respective jails.whatsapp to the Ld. Judge on duty and if Ld. Judge finds it urgent, the Incharge - Filing counter shall seek report of the IO and shall also send a notice to the Chief Public Prosecutor, New Delhi in the bail matter and in any matter to the opposite party/parties, with directions to file the same well before the date fixed so that advance copy of the same is supplied to the opposing party.

8. In case the parties chooses not to conduct the matter through video conferencing, the protocol earlier in place shall continue.

9. In order to make it convenient, it is also directed that henceforth the Lt. ADDS/ASJs shall sit in Court room No. 04, ground floor, Main Building, Patiala House Court and the Lt. CMM/ACMMS/MMs shall sit in Court room No. 02, ground floor, Main Building, Patiala House Court. The caretaker shall ensure that the respective Court rooms and Chambers are properly sanitized and cleaned before the Lt. Judge start the court proceedings.

10. If the Lawyers/Litigants or any other stakeholder wants to seek any assistance for the purpose of conducting the video conferencing through CISCO WEBEX, they may contact Sh. Sukhbir Singh, District System Administrator, Patiala House Court, New Delhi District, Mobile No.9891536986 and Sh. Praveen Kumar, System Administrator, Patiala House Court, New Delhi District, Mobile No. 9873726342.

11. This Order be uploaded on the website of the Court immediately.


 [Dinesh Kumar Sharma]
 District & Sessions Judge
 Patiala House Court,
 New Delhi District, New Delhi

No. 4407-4426 /D&SJ/NDD/2020

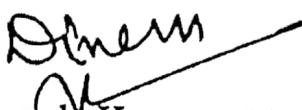
Dated: 10.04.2020

Copy forwarded for information to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Principal Judge, Family Court, New Delhi District, New Delhi.
4. The Judge In-charge, Mediation Centre, New Delhi District, PHC, ND.
5. All the Judicial Officers, New Delhi District, PHC, ND.
6. The Chief Public Prosecutor, New Delhi District.
7. The Hony. Secretary, NDBA.
8. The DCP, New Delhi District.
9. The DCP, South-West District.
10. The In-charge, Lock-up, PHC, ND.
11. The Administrative Officer (Judicial), PHC, ND

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12. The Superintendent, NDDLSA, New Delhi District, ND.
13. All the Branch Incharges, New Delhi District, PHC.
14. P.S. to the undersigned.
15. APRO, New Delhi District, PHC.
16. Website Committee (Hindi & English), THC, with the request to upload the same on the website of the Court.
17. The District System Administrator, NDD to upload the same on the website of this District immediately.
18. The Caretaker, Caretaking branch, NDD to display on Notice Board.
19. The dealing Assistant, R&I Section, NDD to upload on LAYERS.
20. Guard file.


[Dinesh Kumar Sharma]
District & Sessions Judge
Patiala House Court,
New Delhi District, New Delhi